

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 02/Chd/CHD/2018**

**Under Section 7 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Allahabad Bank

...Petitioner-Financial Creditor

Vs.

Vardhman Chemtech Limited

...Respondent-Corporate Debtor

Present: Ms. Amanpreet Kaur, Advocate for Mr. Nakul Sharma, Advocate  
for the petitioner.  
Mr. Gaurav Mankotia, Advocate for the respondent.

The learned counsel for the respondent seeks short date to argue  
the matter as the arguing counsel could not come today being in some  
personal difficulty.

Adjourned to 07.09.2018 for arguments. It is made clear that no  
request for further adjournment shall be entertained.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

August 28, 2018  
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